

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4298  
TO BE ANSWERED ON 11<sup>TH</sup> AUGUST, 2017**

**REUSE OF DISPOSABLE ITEMS IN PRIVATE HOSPITALS**

**4298. SHRIMATI RITI PATHAK:  
SHRI R. PARTHIPAN:  
SHRI J.J.T. NATTERJEE:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether a number of complaints have been received/cases came into light about reuse of disposable items/material by several private hospitals of the country particularly in cardiac treatment department and other intensive care units;
- (b) if so, the details thereof along with the number of complaints received during the last two years, State-wise and hospitalwise; and
- (c) the corrective measures taken by the Government for the safety of health of patients for taking action against such hospitals?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SMT. ANUPRIYA PATEL)**

(a) & (b): Health is a State subject and such complaints would generally be addressed to the State/Union Territory concerned. Data regarding the complaints received by States is not maintained centrally.

(c): The Government of India has enacted the Clinical Establishments (Registration and Regulation) Act, 2010 and notified Clinical Establishments (Central Government) Rules, 2012 for registration of Clinical Establishments with a view to prescribe the Minimum Standards of facilities and services provided by them. Under the said Act, the National Council for clinical establishments has approved Minimum Standards for different levels of Hospitals. These minimum standards inter-alia provide that the hospitals should have adequate drugs, medical devices and consumables commensurate to the scope of services and number of beds. These standards further provide that the quality of drugs, medical devices and consumables shall be ensured. The Hospitals are also required to follow standard precautions and infection control practices including compliance to Bio-Medical Waste Management Rules. Currently, the Act is applicable in the States of Sikkim, Mizoram, Arunachal Pradesh, Himachal Pradesh, U.P, Bihar, Jharkhand, Rajasthan, Uttarakhand and Assam and all Union Territories except Delhi. Enforcement of the Act falls within the remit of the States/UTs.